

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.229 - IA/361(AHM)2024  
in  
**C.P. (IB)/29(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Harikrushna Mavjibhai Patel  
Vs  
Bank of Baroda & Ors.

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.  
For the PG : Mr. Mohit Gupta, Adv.  
For the HDFC Bank : Mr. Hem Buch, Adv.  
For the Respondent : Himanshu Bhargava along with Adv. Manasvi M. Thapar  
for R-5

**ORDER**

**IA/361(AHM)2024**

Ld. Counsel for the Resolution Professional is directed to serve copy of report upon Financial Creditor, Corporate Debtor and respondents. All are directed to file reply within two-weeks.

List for further consideration on 07.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**